CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 371 of 1996 (In connection with O.A. no.: 1234 of 1995)

Present: Hon'ble Mr. Justice A.K. Chcatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

DULAL MITRA & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.B.Mukherjee, counsel. For the respondents: Mr.M.M.Mallick, counsel.

Heard on: 26.11.96.

Ordered on: 26.11.96.

ORDER

A.K. Chatteriee.V.C.

Æ_

The instant application has been filed in connection with O.A.1234 of 1995.

Ld.counsel for both sides are present and we have heard them in full.

The petitioners pray for an interim order till disposal of the said O.A. so that they may attend Electric Loco Training School, Asansol in terms of the order dt.7.11.96 vide X-2 to the petition (M.A.) without prejudice to the rights and contentions in the O.A.

Copy has already been served upon the ld.counsel for the respondents.

Hearing the ld.counsel for both the parties and on perusal of the application (M.A.) with annexures thereof, we consider it appropriate to pass an interim order to the effect that the petitioner may attend the Electic Loco Training School, Asansol, in terms of the Order dt. 7.11.96 at Annexure-X.2 to the M.A. without prejudice to the rights and condentions of the O.A.

M.A. is accordingly disposed of.

(M.S.Mukherjee)
Member(A)

(A.K. Chatterjee)
Vice-Chairman.